



**CWP-28603-2023 (O&M)**

Charanjit Singh  
Vs  
Union of India and others

Present:- Ms. Satinder Kaur, Advocate,  
for the petitioner.  
Mr. Jasdeep Singh Gill, Additional Advocate General, Punjab.  
Ms. Krishna Dayama, Senior Panel Counsel,  
for respondent No. 1 – UOI (through VC).  
Mr. Ashish Verma, Advocate,  
for respondent No. 10 – PPCB.  
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**CM-7754-CWP-2024**

Leave is granted to place on record the relevant documents i.e. photographs upto 04.05.2024 (Annexure P-20) showing passing of mining vehicles in the mining quarry Akkuwal and Vehran alongwith fresh affidavit of village people.

The application is allowed.

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1. Learned counsel for the petitioner has also placed on record a large number of photographs showing the number of heavy vehicles carrying sand both during the day and at night. The plight of school buses and other vehicles including pedestrians stuck on the road are apparent apart from the fact that the heavy vehicles on certain occasions due to the material they carry have over-turned in the adjoining fields. The photographs depict a totally different picture than the order passed by the Executive Engineer/Ludhiana Drainage-cum-Mining and Geology Division, Water Resource Department, Punjab on 12.03.2024 and now placed on record as Annexure R-2 alongwith the affidavit of the Executive Engineer-cum-District Mining Officer, Ludhiana filed today.

2. Apparently, reading of the said order would go on to show that it is an order which has only kept into consideration the interests of respondent No. 9 as it mentions about random transportation of vehicles and no signs of sand filled vehicles coming from the site Akkuwal.

3. Since the respondent-authorities would be keeping the record of the weighment slips of the vehicles which are moving picking up the raw material from the river bed and coming back on the main road, let the State file an affidavit giving the details of the vehicles which have moved from the site in question from 01.01.2024 to 31.03.2024 for the convenience of this Court. Needful be done on or before the next date of hearing.

4. To come up on 21.05.2024.

5. Keeping in view the above, we are of the considered opinion that prima-facie it is the duty of the State to provide an alternative route to the traffic which is engaged in the business of transporting sand as such if it is to earn such heavy royalty from the site in question. The said right as such cannot be at the cost of the residents of the three villages.

6. The Deputy Commissioner, Ludhiana, shall file a personal affidavit regarding the facts noticed above.

**(G.S. SANDHAWALIA)  
ACTING CHIEF JUSTICE**

**(LAPITA BANERJI)  
JUDGE**

**07.05.2024**  
Amodh Sharma